

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/30(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	SLS ZIPPERS LIMITED VS AJANTA LEATHER FASHIONS PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Ovik Sengupta, Adv.] For the Petitioner

Mr. Prantik Roy, Adv.]

Ms. Preksha Manot, Adv.]

Ms. Tanushree Dasgupta, Adv.] For the Official Liquidator

Mr. Amit Chowdhury, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Petitioner present. Ld. Counsel appearing on behalf of the Official Liquidator present.
2. The Report from the Official Liquidator filed on 07.02.2024, the Official Liquidator has sought for the following Orders from this Tribunal: -

i. The Official Liquidator High Court, Calcutta may kindly be permitted to distribute a sum of Rs. 56,23,366 /- to 63 nos. of ex-employees and Rs. 6,03,200 /- to the EPFO aggregating Rs. 62,26,566 /-.

ii. The Official Liquidator High Court, Calcutta may kindly be permitted to pay 3,21,940 /- to security agency viz. Active Security Services as post liquidation expenses out of the remaining fund and interest accrued from the fixed deposit of the Company (in liquidation). As and when prematured.

- iii. Leave may kindly be given to the Official Liquidator to make payment to the legal heirs of the poor deceased ex-workmen if any on the basis of the succession certificate from the legal heirs.*
- iv. The Official Liquidator may kindly permit to file a compliance report within 30 days from the date of order of this Tribunal.*
3. In view of the Hon'ble High Court directions recorded in our Order dated 02.01.2024 whereby and whereunder we had permitted the Official Liquidator to carry out the directions and file a Report in terms of which the said Report is filed. We permit the payments to be made in accordance with the relief as sought for above.
4. Ld. Counsel appearing on behalf of the Official Liquidator submits that towards the liquidation expenses an amount of Rs. 3,21,940 /- is required to be retained which is permitted. Let the said exercise be completed within a period of four weeks.
5. Accordingly, with the said directions the present **TP/30(KB)2023** stands **disposed of**.
6. In the event, if there is failure to comply with our directions, the petitioner will have liberty to get the matter revived.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)